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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

C.P.NO.360/2003 IN O.A.NO.887/2003

Monday, this the 27th day of October, 2003

Hon'ble Shri Kuldip Singh, Member (J)
Hon'ble Shri S.K.Naik, Member (A)

1. All India Narcotics Executive Officers Association
(An Association recognised vide Ministry's
F.No.B-12017/95-AD IV-A dated 28.8.2001)
through the General Secretary
19, The Mall, Morar, Gwalior-474006
Madhya Pradesh and having its branch office
at U-1, Green Park Extension
Yusuf Sarai, New Delhi

2. S.S.Dewangan
working as Superintendent
Govt. Opium & Alkaloid Factories
27, Saraswati House, 5th Floor
Nehru Place, New Delhi-19

Applicants

(By Advocate: Shri Pradeep Dhayia)

Versus

Ms. Vinita Roy
The Revenue Secretary
Ministry of Finance
Department of Revenue
North Block, New Delhi

Respondent

O R D E R (ORAL)

Shri Kuldip Singh:

Contempt Petition is dismissed as pre-mature.
However, liberty is granted to the applicants to file a
fresh petition, if so advised, in accordance with law.

S. K. Naik
(S. K. Naik)
Member (A)

Kuldip Singh
(Kuldip Singh)
Member (J)

/sunil/

(7)

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2. S.S.Dewangan
working as Superintendent
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27, Saraswati House, 5th Floor
Nehru Place, New Delhi-19

(By Advocate: Shri Pradeep Dhayia)

Versus

Ms. Vinita Roy
The Revenue Secretary
Ministry of Finance
Department of Revenue
North Block, New Delhi

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Hon'ble Shri Kuldip Singh, Member (J)
Hon'ble Shri S.K.Naik, Member (A)

1.01. Cadre Vacantee Executive Officer Association
(An Association recognised under Ministry's
F. No. 2-10517/2003-DR dated 20.8.2003)
through the General Secretary
to, The Vali, Member, Cauhan-171706
Madhya Pradesh and having its Head Office
at 1st, Chanak Park Extension
Vijay Park, New Delhi.

2.01. Ravinder
working as Superintendent
Boil. Optum of Chhaloid Factories
in Saraswati House, 5th Floor
Ghanta Ghar, New Delhi.

(By Advocate: Ravi Pradeep Chayya)

MEMORANDUM

Mr. Venkata Roy
The Revenue Secretary
Ministry of Finance
Department of Revenue
North Block, New Delhi

RECEIVED ON 27.10.2003

C.R.O.E.R. (ORAL)

Shri Kuldip Singh:

1.01. Petition to dismiss the application for
discharge of petition to dismiss the application for
However, liberty is granted to the applicant to file a
fresh petition, if so advised, in accordance with the
law.

Naik
(S. K. Naik)
Member (A)

Kuldip
(Kuldip Singh)
Member (J)

1/2003/7/